

**COURT-II**  
**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY**  
(Original Jurisdiction)

**DFR NO. 1151 OF 2018 &**  
**IA NO. 989 OF 2018**  
(Energy Conservation)

**Dated: 13<sup>th</sup> August, 2018**

**Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member**  
**Hon'ble Mr. S. D. Dubey, Technical Member**

**In the matter of:**

**Chandrapur Super Thermal Power Station** ..... **Petitioner(s)**  
**Versus**  
**Bureau of Energy Efficiency & Anr.** ..... **Respondent(s)**

Counsel for the Petitioner(s) : Mr. Somnath De  
Mr. Abhay S Undal

Counsel for the Respondent(s) : --

**ORDER**

The learned counsel, Mr. Somanth De, appearing for the Appellant prays for one week's time to take necessary instructions and enable him to withdraw the appeal.

Submission made by the learned counsel appearing for the Appellant, as stated above, is placed on record.

List this matter finally at the request of learned counsel appearing for the Appellant on **21.08.2018** to enable him to make his submissions to withdraw the appeal.

**(S. D. Dubey)**  
**Technical Member**

*Bn/pr*

**(Justice N. K. Patil)**  
**Judicial Member**